

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BENGALURU**

ORIGINAL APPLICATION NO.170/001450/2018

DATED THIS THE 23RD DAY OF JANUARY, 2020

**HON'BLE DR.K.B.SURESH
HON'BLE SHRI C.V.SANKAR**

**...MEMBER(J)
...MEMBER(A)**

K.S. Venkatesh Murthy,
S/o Late M. Srinivas,
Aged about 43 years,
Working as Senior Tax Assistant,
Bengaluru V Commissionerate
Of Central Excise and Customs,
No.7, Girls School Street,
Seshadripuram, Bengaluru-560 020.
Residing at 1st Main, 5th Cross,
Kurubarapete, Kolar-563 101.

..Applicant.

(By Advocate Shri M.V. Krishna Mohan)

Vs.

1.The Union of India,
By Secretary,
Ministry of Finance
Department of Revenue ,
North Block, New Delhi-110001.

2.The Commissioner of Central Excise,
Bengaluru V Commissionerate
Traffic & Transit Management Centre,
BMTC: Old Airport Road,
Domlur, Bangalore-560 071.

3.The Additional Commissioner (P&V)
Office of the Commissioner of Central Excise,
Bangalore-1 Commissionerate,
Central Revenue Buildings,
Queen's Road, Bangalore-560 001.Respondents.

(By Standing Counsel Shri N. Amaresh, for Respondents)

ORDER (ORAL)**HON'BLE DR.K.B.SURESH** **...MEMBER(J)**

Heard. Apparently, during the pendency of the OA, the applicant was granted promotion, but only prospectively. He wants to make a representation to seek retrospectively. He is allowed to do so. OA as such is held to be infructuous. Dismissed, but with liberty. No costs.

(C.V.SANKAR)
MEMBER(A)

(DR.K.B.SURESH)
MEMBER(J)

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